

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.36
C.P.No.83/BB/2023

IN THE MATTER OF:

Mr. Tumkuru Mohaboobulla Mohamed ... Petitioner
Vs.
M/s. Perftech Solutions & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rishikesh Goutham

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner. None appeared for the Respondent.
2. It is noticed that on 12.09.2023, Ld. Counsel for the Respondent Nos.1 to 5 requested time to file objections. On 07.11.2023, Ld. Proxy Counsel and again on 08.01.2024 Counsel for the Respondent sought time to file objections. However, none appeared on behalf of Respondents nor any objections were filed. In the circumstances, their right to file the objections stands forfeited, and the matter will be decided on *ex parte* basis on the next date of hearing.
3. List the case on **11.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi